

Central Electricity Regulatory Commission

New Delhi

RECORD OF PROCEEDINGS

Petition No. 97/TT/2011

Subject: Approval for transmission tariff for assets of (i) 400 kV Parli Switching Station (New) with Bus Reactor and Bhadrawati-Parli 400 kV D/C Line Parli (PowerGrid)- Parli (MSETCL) first circuit (ii) Combined Assets of 400 kV Parli Switching Station (New) with Bus Reactor and Bhadrawati Parli 400 kV D/C line, 400 kV Parli (Power Grid) - Parli (MESTCL) 1st circuit & 400 kV Parli (Power Grid) - Parli (MESTCL) 2nd circuit (iii) Combined Assets of (ii) & 400 kV D/C Wardha - Parli Line along with associated bays under the WRSS - II, Set A Scheme of Western Region for tariff block 2009-14 period

Date of Hearing: 3.5.2012

Coram: Dr. Pramod Deo, Chairperson
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: PGCIL, New Delhi

Respondents: Madhya Pradesh Power Trading Company Ltd. & 7 others

Parties present: Shri Prashant Sharma, PGCIL
Shri S.S. Raju, PGCIL
Shri Rajeev Gupta, PGCIL
Shri M.M. Mondal, PGCIL

The petition is for determination of transmission tariff of three assets covered under WRSS-II, Set A Scheme of Western Region for 2009-14. The assets are (i) 400 kV Parli Switching Station (New) with Bus Reactor and Bhadrawati-Parli 400 kV D/C Line Parli (PowerGrid)- Parli (MSETCL) first circuit, (ii) 400 kV Parli (Power Grid) - Parli (MESTCL) 2nd circuit, and (iii) 400 kV D/C Wardha - Parli Line along with associated bays.

2. The representative of the petitioner submitted as under:-

(a) Investment approval for WRSS-II scheme was accorded by the Ministry of Power, Government of India, on 24.7.2006 for completion of the project in 48 months, i.e. by August 2010. As against this, Asset-1 and

Asset-2 were commissioned on 1.6.2011 and Asset-3 was commissioned on 1.8.2011;

(b) Delay in the commissioning of the assets is mainly on account of land acquisition of Parli Sub-station, and subsequent agitation by local people which affected work at Parli Sub-station;

(c) Forest clearance from the Ministry of Environment and Forests also took considerable time. The details have been explained in PGCIL affidavits dated 20.10.2011 and 30.11.2011;

(d) PGCIL has not received reply from respondents.

3. None appeared for respondents.

4. Order in the petition was reserved.

By order of the Commission

**Sd/-
(T.Rout)
Joint Chief (Law)
8.5.2012**